

**GOVERNMENT OF INDIA
SHIPPING
LOK SABHA**

UNSTARRED QUESTION NO:3478
ANSWERED ON:03.09.2012
MARITIME TRAINING INSTITUTES
Nagpal Shri Devendra

Will the Minister of SHIPPING be pleased to state:

- (a) whether as per DG shipping order pre-sea maritime training institutes are required to place on board at least 80 percent of their candidates on ship after completion of training;
- (b) if so, the details of the said orders and whether any other instrument of DGS mentions about responsibility of maritime institutes as stated above;
- (c) if so, the details including names of Maritime Institutes who have not been able to comply with above DGS order/circular along with the action taken against such institutes during the last three years;
- (d) the number of pre-sea candidates passed out during the last three years along with the number of such candidates who have not got the required job; and
- (e) the steps taken by the Government to reduce the sanctioned seats of defaulting institutes?

Answer

MINISTER OF SHIPPING (SHRI G.K. VASAN)

(a) & (b): No, Madam. As per D.G. Shipping Circular 1 of 2007 dated 1.3.07, the cumulative backlog of candidates in the training institutes, awaiting sea-time training slots should not exceed 20% of the sea-time training slots available. Further, maritime training institutes are expected to regulate their intake in each course according to their ability to obtain sea-time slots. Starting from the summer session of 2007, if on self assessment an institute feels that it does not have the ability to reasonably obtain sea-time training berths, from one or more shipping companies or their registered agents, to match its enrolment, including the backlog of previous years, it will be incumbent upon it to voluntarily reduce its intake commensurately.

Further, the D.G. Shipping Circular No. 1 of 2007 dated 1.3.07 stipulates that to ensure that this sea time training obligation is taken seriously by the Institutes as an integral part of the essential learning of every marine course and in order to make the sea time practical training and the class room learning more coherent, it shall be the endeavour to embed or sandwich, the sea time training between two spells of class room learning, so as to give certificates/diplomas/ degrees only after successful completion of the course.

(c) to (e): Till the year 2008, the passed out cadets/officer- trainees (both Nautical and Engineering) were able to find placements for shipboard training (mandatory for obtaining for their certificate of competency as a nautical or engineering officer on board ship) quite easily, as the demand, for such manpower, from the shipping industry was growing steadily. However, after that, due to global recession, the growth in demand has slowed down/declined. The maritime training institutes, unfortunately, did not feel the impact of this recession immediately and were seriously optimistic of an upswing in the shipping trade, and expecting a growth in the demand for cadets continued to demand for additional seats for their intake of pre-sea courses.

Moreover, the Government maritime training institutes had to increase their intake capacity by 54% percent to accommodate the mandatory induction of OBC candidates. However, after taking a serious view of the reduced placements of cadets for ship board training, the DG Shipping has imposed a ban on new approvals / enhancement of capacity (seats) for the pre-sea training institutes, w.e.f. 18.6.12, which is valid for a period of 2 years, as a limiting measure. Further the maritime training institutes have been asked to submit their up-to- date placement positions, to initiate other corrective measures.

The data of number of pre-sea candidates (Officer trainees) passing out for last three years is as below:-

Sl.No.	Calendar Year	Deck Cadets	Trainee marine engineer
(1)	(2)	(3)	(4)
1.	2009	2051	1898
2.	2010	3006	2195
3.	2011	3503	2709

Directorate General of Shipping and Indian Maritime University are constantly in touch with the maritime training institutes, Shipping Corporation of India, Shipping Companies and other establishments in private and public sector to look into the issues relating to

provide sufficient opportunity for on-board training for the candidates passing out from various maritime training institutes and also for placement of the cadets.